

### शरणाधीन बस्तियों में पट्टे की राशि में वृद्धि

\*17. डा० सकटा प्रसाद : क्या श्रम और पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली नगर निगम ने अनुरोध किया है कि शरणाधीन बस्तियों के मकानों तथा प्लाटों के लिए पट्टे की राशि में वृद्धि नहीं की जानी चाहिए ;

(ख) यदि हाँ, तो इस सम्बन्ध में सरकार का विचार क्या कार्यवाही करने का है ; और

(ग) इस वृद्धि के कारण गमाऊ के किस वर्ग को अधिक हानि होगी ?

श्रम और पुनर्वासि मंत्री (श्री प्रार० के० खाडिलकर) : (क) से (ग). जी, नहीं। दिल्ली प्रशासन में हमें केवल सकटा ही प्रतिनिधि प्राप्त हुई थी जिसमें दिल्ली/नई दिल्ली स्थित पुनर्वासि बस्तियों में प्लाटों के बारे में ग्राउन्ड रेंट में कमी करने की सिफारिश की गयी थी। इस मामले में ताल की गठ थी और दिल्ली प्रशासन की सिफारिशों को स्वीकार करना सम्भव नहीं पाया गया।

### Reopening of Offices of Industrial Concerns in West Bengal

\*118. SHRI YAMUNA PRASAD MANDAL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the nature of action taken by Government on the representation of the Unions and Associations of workers in West Bengal regarding the reopening of those offices and factories of Dalmia Jain, Sahu Jain, Tatas and Modies, which are under closure since February, 1970 ;

(b) the reaction of Government thereto ; and

(c) the names of such offices and factories which are under closure since February, 1970 ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). The information is being collected from the Government of West Bengal and will be laid on the Table of the House, after it is received.

### Arrears of Employees Provident Fund

\*119. SHRI AJIT KUMAR SAHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the arrears of the Employees Provident Fund have increased manifold in recent years ;

(b) if so, the arrears of the Provident Fund from the employers as on the 31st March, 1971 ;

(c) the steps taken by Government to collect the arrears ; and

(d) the number of cases instituted against the defaulters for the misuse of Provident Fund money ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The Provident Fund authorities have intimated as under :

(i) and (ii). The arrears have been steadily rising over the years. At the end of March, 1971, the un-exempted establishments defaulted in payment of a sum of about Rs. 1649 lakhs as provident fund contributions.

(c) Legal action by way of prosecution and recovery proceedings under the provisions of Employees' Provident Funds and Family Pension Fund Act, 1952 is taken against the defaulting un-exempted establishments. In suitable cases, complaints are filed under section 406/409 of the Indian Penal Code. Penal damages are also levied under section 14-B of the Employees' Provident Funds and Family Pension Fund Act, 1952. Besides, the defaults have been brought to the notice of the employers' and workers' Organisations. Methods of persuasion are also adopted so that the defaulting unexempted establishments could pay the dues to the maximum extent possible.

(d) The number of prosecutions launched under Section 14 of the Employees' Provident Funds and Family Pension Fund Act, 1952 against the defaulting unexempted establishments stood at 42,043 upto 31-4-71.